

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:6168  
ANSWERED ON:14.05.2012  
ACQUIRING LAND FOR NEW INDUSTRY IN CHANDRAPUR  
Ahir Shri Hansraj Gangaram

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Union Government is aware that the State Government of Maharashtra acquired land for the new industries before the deadline of 31 March, 2011 from which no sanction for new industries had to be given in the most polluted area Chandrapur (district) of Maharashtra;
- (b) if so, whether the Union Government has taken any steps in this regard; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) As per the information furnished by Department of Industries, Govt. of Maharashtra, land has been acquired for new industries in 15 industrial areas including Chandrapur industrial area in Chandrapur District. The land for these industrial areas was acquired at different times from year 1975 to 2008.
- (b) &(c) The Ministry of Environment & Forests vide Office Memorandum dated 13.01.2010 had imposed a moratorium up to 31.08.2010 for consideration of projects for environmental clearance to be located in 43 critically polluted areas / industrial clusters which were identified based on Comprehensive Environmental Pollution Index (CEPI). The Chandrapur area in District Chandrapur in Maharashtra was identified as one of the critically polluted areas. Based on the action plans received from the respective State Pollution Control Boards for improving the environment quality, moratorium was lifted in 25 industrial clusters. However, moratorium is continuing in the remaining industrial clusters including Chandrapur in Maharashtra.